

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Chhattisgarh Land Holding (Validation) Act, 2013 26 of 2013

[06 August 2013]

#### CONTENTS

### **CHAPTER 1 :-** Preliminary

- 1. Short title, extend and commencement
- 2. <u>Definition</u>

**CHAPTER 2:-** Validity of Sale, exchange and transfer of the land

3. Validity of sale, exchange and transfer of the Land

# Chhattisgarh Land Holding (Validation) Act, 2013 26 of 2013

[06 August 2013]

#### **PREAMBLE**

An Act to validate the transfer of land holdings situated within the limits of Raipur Municipal Corporation.

Be it enacted by the Chhattisgarh Legislature in the Sixty-fourth Year of the Republic of India, as follows:--

\* Published in the Chhattisgarh Rajpatra (Asadharan) dated 6-8-2013 Page 688(3).

# **CHAPTER 1** Preliminary

## 1. Short title, extend and commencement :-

- (1) This Act may be called as the Chhattisgarh Land Holdings (Validation) Act, 2013.
- (2) It extend to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of publication in Official Gazette.

### 2. Definition :-

(1) In this Act, unless the context otherwise requires,--

- (a) "Government Instrumentality" means Instrumentality which are under the control of Government as defined under Article 12 of the Constitution of India, and includes Raipur Development Authority and Chhattisgarh Housing Board;
- (b) "Government" means Government of Chhattisgarh.
- (2) The words and expressions not defined in this Act shall have the same meaning as defined under the Chhattisgarh Land Revenue Code, 1959 (No. 20 of 1959).

## **CHAPTER 2** Validity of Sale, exchange and transfer of the land

## 3. Validity of sale, exchange and transfer of the Land :-

- (1) Notwithstanding anything contained in any other land for the time being in force, the land purchased or the possession of which is taken over under an agreement of exchange or agreement to sale, by the Government Instrumentality, the said purchase, agreement to sale or agreement of exchange, as may be notified once by the State Government in the Official Gazette, shall not be considered invalid merely by a reason of not being properly stamped or registered by the Government Instrumentality.
- (2) The possession of the said land shall be deemed to be validly transferred to the lease holders by the Government Instrumentality and all such transfer to Government Instrumentality and further transfer to the lease holders, as may be notified once by the State Government in the Official Gazette, shall be deemed to be legal and valid and mutated under the provisions of the Chhattisgarh Land Revenue Code, 1959 (No. 20 of 1959).
- (3) Subject to the provisions of this Act, any change made subsequent to the said purchase, agreement to sale or agreement of exchange, by the original owners in respect of ownership in land records under the Chhattisgarh Land Revenue Code, 1959 (No. 20 of 1959), which have been agreed to be transferred or exchanged to the Government Instrumentality, shall be considered invalid.